

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT NO.III

Appeal 336/ND/2017

In the matter of :  
Ryanus Consulting (P) Ltd

....PETITIONER

SECTION :  
Under Section 252 (3)

Order delivered on 24.4.2018

Coram :  
R. VARADHARAJAN,  
Hon'ble Member (Judicial)  
(V.K. Subburaj)  
Hon'ble Member (Judicial)

**For the Petitioner** : Mr. Sunpreet Singh, Co. Secy  
**For the Respondent** : Mr. Manish Raj, Co. Prosecutor  
**For the Intervener** : Ms. Lakshmi Gurung, Standing Counsel, Income tax  
Department

**ORDER**

Learned authorized representative for the appellant is present and represents that in addition to the documents filed on 28.2.2018 vide diary No.1866, additional documents have also been filed on 23.4.2018 vide diary No.3796. However, the same are not available on record nor have been served upon the respondent ROC and Income tax Department. The Bench Officer is directed to ascertain the availability of said additional documents and up-date the records. Ld. AR for the appellant will make available a copy of the additional documents filed on 23.4.2018 to both the statutory authorities within a period of one week from today.

List on 16.5.2018.

*Sd/-*

(V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

*Sd/-*

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
24.4.2018